

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE NINTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 981 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against
the Order dated 07.08.2026 Passed in WP No.7914 of 2026 on the file of the High
Court.

Between:

Ettagoni Ranamma, W/o: Jangaiah, Aged about 39 years, Occ: Housewife
R/o H.No.5-18/1 Thangadpally Village Choutuppal Mandal Yadadri-Bhuvanagiri
District

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Power and Energy
Department Telangana State Southern Power Distribution Company Limited
(TGSPDCL) Secretariat Building Secretariat Telangana Hyderabad
2. The Chairman and Managing Director, Telangana State Southern Power
Distribution Company Limited (TGSPDCL) Telangana Hyderabad
3. The Superintendent Engineer, Telangana State Southern Power Distribution
Company Limited (TGSPDCL) Telangana Hyderabad
4. The Divisional Engineer, Telangana State Southern Power Distribution
Company Limited (TGSPDCL) Choutuppal Division Yadadri Bhuvanagiri
District
5. The Assistant Divisional Engineer, Telangana State Southern Power
Distribution Company Limited (TGSPDCL) Choutuppal Division Yadadri
Bhuvanagiri District
6. The Assistant Engineer, Telangana State Southern Power Distribution
Company Limited (TGSPDCL) Choutuppal Division Yadadri Bhuvanagiri
District

7. Ramanagoni Venkatesh, S/o: R Anjaiah, Aged about 40 years, Occ: Business
R/o H.No.1-87/3 Thangadapally Village Choutuppal Mandal Yadadri
Bhuvanagiri District
8. Ramanagoni Anjaiah, S/o: R. Yadaiah, Aged about 61 years, Occ: Business
R/o H.No.1-37/3 Thangadapally Village Choutuppal Mandal Yadadri
Bhuvanagiri District

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent Nos4 to 6 to disconnect the illegal power connection of the respondent Nos7 and 8 who obtained illegal power connection on the house of the appellant / petitioner's house bearing No1-111/1 in SyNo.378 admeasuring to an extent of 167 Sq yards which is situated at Thangadapally Village Ward No5 Choutuppal Mandal Yadadri-Bhuvanagiri District pending disposal of the writ appeal.

Counsel for the Appellant: SRI RAPOLU BHASKAR

Counsel for the Respondent No.1: SRI P. GANESH, GP FOR ENERGY
Counsel for the Respondent No.2 to 6: SRI N. SREEDHAR REDDY, SC FOR
TELANGANA STATE SOUTHERN POWER DISTRIBUTION COMPANY LIMITED
Counsel for the Respondent Nos.7 and 8:

The Court Delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 981 of 2026
(CNR No. HBHC10608472026)

DATED : 09.09.2026

Between:

Ettagoni Ranamma

... Appellant

AND

The State of Telangana and seven others

... Respondents

JUDGMENT:

Mr. Rapolu Bhaskar, learned counsel appears for appellant/writ petitioner.

Mr. P. Ganesh, learned Government Pleader for Energy appears for respondent No.1.

Mr. N. Sreedhar Reddy, learned Standing Counsel for Telangana State Southern Power Distribution Company Limited appears for respondent Nos.2 to 6.

2. In Writ Petition No.7914 of 2026, the appellant sought direction upon the Chairman and Managing Director of the Telangana State Southern Power Distribution Company Limited (for short 'the Distribution Company') and its officials without impleading the Distribution Company for not taking action on her representation to disconnect the electricity connection obtained by respondent Nos.7 and 8

in respect of House No.1-111/1, Ward No.5, Thangadapally Village, Choutuppal Mandal, Yadadri Bhuvanagiri District, on the ground that they are availing the illegal power connection. *Vide* order dated 07.08.2026, the learned writ Court after hearing the learned counsel for the appellant, the learned Standing Counsel for the Distribution Company, who took a preliminary objection to the maintainability of the Writ Petition without impleading the juristic person i.e., Distribution Company, and the learned counsel for respondent Nos.7 and 8, disposed of the Writ Petition. The conclusive portion of the order under appeal reads as under:

“4.This Court has considered the rival submissions. The objection made by learned Standing Counsel for Respondents 2 to 6 that the Writ Petition is not maintainable against non-juristic persons is accepted in view of the judgment of the Hon'ble Supreme Court in **Chief Conservator of Forests, Govt. of Andhra Pradesh v. Collector** [2003(3) SCC 472]. Admittedly, there are disputes between the petitioner and Respondents 7 and 8 pending adjudication before the competent civil Court. As rightly contended on behalf of Respondents 2 to 6, the power supply was released to Respondents 7 and 8 much before the date of petitioner claiming to have purchased the subject property and the Service Connections are live as on date with no arrears of electricity dues pending against them. The issues raised by petitioner pertain to dispute of title to the property between the petitioner and Respondents 7 and 8, which will not be adjudicated by this Court under Article 226 of the Constitution of India. This Court sees no grounds to interfere in the subject matter and grant relief as prayed for by petitioner. Furthermore, petitioner has also not placed on record any material to show that power supply obtained by Respondents 7 and 8 was illegal so as to initiate steps to disconnect the service connections issued to them. The Writ Petition therefore, in the opinion of this Court, fails and the same is liable to be dismissed.

5. The Writ Petition is accordingly, dismissed. No costs.”

This has been made the subject matter of challenge in the present Writ Appeal.

3. Learned counsel for the appellant submits that respondent Nos.7 and 8 cannot be allowed to avail electricity connection in respect of the subject property only on account of pendency of the civil dispute between the parties.

4. Upon hearing the learned counsel for the appellant and the Distribution Company, we do not find any error in the order under appeal wherein the learned writ Court has not only recorded non-impleadment of the Distribution Company as a juristic person but also held that the issues raised by the appellant pertain to dispute of title to the subject property between the appellant and respondent Nos.7 and 8 which cannot be adjudicated under Article 226 of the Constitution of India.

The instant Writ Appeal is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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**SD/- N.SRIHARI
DEPUTY REGISTRAR**

SECTION OFFICER

To,

1. One CC to Sri Rapolu Bhaskar, Advocate [OPUC]
2. Two CC's to GP for Energy, High Court for the State of Telangana, at Hyderabad.
3. One CC to Sri N. Sreedhar Reddy, SC for Southern Power Distribution Company Limited[OPUC]
4. Two CD Copies

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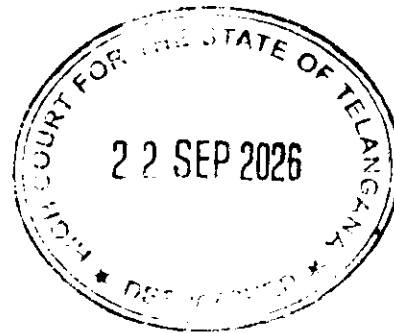
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HIGH COURT

DATED: 09/09/2026

JUDGMENT

WA.No.981 of 2026



**DISMISSING WRIT APPEAL
WITHOUT COSTS**

⑦_{NT}
17/9/26